fleations of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms): —

- (i) G.S.R. No. 349(E), dated the 1st July. 1978, publishing the Indian Police Service (Fixation of Cadre Strength) Fourth Regulations, 1978.
- (ii) G.S.R. No. 350(E), dated the 1st July, 1978, publishing the Indian Police Service (Pay) Seventh Amendment Rules, 1978
- (iii) G.S.R. No. 372(E), dated the 14th July, 1978, publishing the Indian Police (Special Allowance) (Amendment) Rules,
- (iv) G.S.R. No. 894, dated the 15th July, 1978, publishing the All India Service (Leave) Third Amendment Rules, 1978.
- (iv) G.S.R. No. 918 dated the 22nd July, 1978,, publishing the Indian Administrative Service (Appointment by Promotion) 3rd Amendment Regulations, 1978.
- .' (vi) G.S.R. No. 919,,, dated the 22nd July, 1978, publishing the Indian Administrative Service (Appointment by Selection) Amendment Regulations,, 1978.
- (vii) G.S.R. No. 920, dated the 22nd July, 1978, publishing the Indian Service Administrative (Probation) Amendment Rules 1978.

[Placed in Library See No. LT-2529/78 for (i) to (vii).]

REFERENCE TO ALLEGED SERIOUS SITUATION IN **MATTAN** ANANTNAG DISTRICT, JAMMU & KASHMIR

MR. CHAIRMAN; Special Mention by Shri Syed Nizam-ud-Din.

SHRI SYED NIZAM-UD-DIN (Jammu and Kashmir): Sir, I am drawing the attention of this House to a very serious situation created by the recent happening in Mattan in Anantnag District in Jammu and Kashmir. As you know, Sir, Mattan is a very important place of pilgrimage which is visted by thousands of

visitors and pilgrims throughout the year and in all seasons.

(Interruptions)

POINTS RAISED IN REGARD TO CORRESPONDENCE EXCHANGED* BETWEEN THE PRIME MINISTER AND FORMER HOME MINISTER ISTER

थी कल्पनाथ राय (उत्तर प्रदेश) : सभापति महोदय, हमें ग्रापसे निवदन करना है कि जो भापने कल प्रधान मंत्री के पताचार के संबंध में ग्रपनी रूलिंग देने की बात कहीं थी . . . (Interruptions) . . . आप अपना निर्णय दें यह देश का सबसे बडा सवाल है, मैंने मोशन (Interruptions)

MR. CHAIRMAN: The next business has started. The hon. Member is speaking. Therefore, nothing spoken by Mr. Kalp Nath Rai should be recorded.

(Interruptions)

I have allowed Mr. Nizam-ud-Din only to speak. I have not allowed anything of what you say to be recorded. Please resume your seat. (Interruptions) One Member cannot stop the proceedings of the House. If he feel, that he can shout loudly, others can also shout more i loudly than he. (Interruptions) Please re- " sume your seat. When I called one hon. Member and he started making, his Special Mention, you must respect him. When you make your Special Mention, if others also create such a trouble will you tolerate it?

(Interruptions)

SHRI N. G. RANGA (Andhra Pra^ desh): Sir . . .

MR. CHAIRMAN: Prof. Ranga, I will definitely allow you to speak. But the point is let him first complete his Special Mention. (Interruptions). Silence for minu; teis please. (Interruptions). Please hear me. When I have called the name of one hon. Member and when he has started speaking, it is not correct for others to obstruct. If this is being done,.

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»E|FERENCE TO ALLEGED SERIOUS SITUATION IN MATT AN AN ANT-NAG DISTRICT JAMMU AND KASHMIR—Contd.

SHRI SYED NIZAM-UD-DIN: Sir., on 29th July, there was a police firing in Mattan which resulted in the death of 3 persons and scores of people were injured. The situation had started becoming serious about a fortnight before 29th July 1978. But the Government of Jammu and Kashmir despite full information about the happenings showed indifference. because of this callous attitude and wilful negligence of the Gover-ment that the situation kept on deteriorating everyday, and finally resulted in the unfortunate happenings of 29th July. Sir, in the initial stages,, the Government having remained completely indifferent and allowing the situation to deteriorate, finally resorted to shooting without any justification and reason. As far as my information is concerned, the police firing was totally unwarranted. The police shot at women and children of the town. The procession was not at all violent till the firing took place.

Sir,, the indifference of the Sheikh Government at the beginning was there because the trouble was engineered by their on workers. It was only after there was a threat of cancellation of the procession of Chari Mubarak that the Government became panicky and resorted to much more force than necessary.

A few days before the land dispute, there was a fish-catching net found in the spring. This was to arouse communal passion in the area and when it did not work, then the interested people started the land dispute.

Sir₍ the situation continues to be highly tense and explosive till this day. People are not allowed to move from one place to another place.

between P.M. and

former Home Minister

Sir,, this is not an isolated incident. disputes of recent There are other origin of the same nature. The lines and the slogans on which the National Conference fought the elections directly contributed to such ation. The matter has become more serious in view of the Amar Yatra. Sir, in view of the situation created there, the Central Government duty-bound to take direct interest and keep a strict vigilance over the situation. The valley of Jammu Kashmir has throughout remained noncommunal and the situation now pre vailing somewhat serious.

Therefore, Sir,, I bring this to the? notice of the Central Government because some interested sections in the Kashmir valley are creating a situation over which the Central Government must keep a strict watch. It is the duty of the Central Government to keep a strict vigilance and also directly talk to tfce Government of Jammu and Kashmir and take whatever steps possible to restore normalcy in the area because Amar Natk Yatra is going to take place only after a few days.

POINTS RAISED IN REGARD TO CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND THE FORMER HOME MINISTER—Contd.

विपक्ष के नेता (श्री कमलापित विपाठी):

मान्यवर, जो अभी सवाल उठाया गया वह

एक जायज सवाल या जो आपके

सामने रख रहें थे। हमारे कई प्रस्ताव आपके

सामने विचारायं हैं। किसी एक प्रस्ताव को

आपने एक प्रकार से स्वीइति भी दे रखी है

और उसके लिये दिन और समय निर्वारित

करने वाले हैं। एक प्रस्ताय देवेन्द्र नाथ

द्विवेदी जी का है जो आपके अंडर कॉसड्डेंगत

है। एक प्रिविलेज मोशन हमारे मौर्य जी और